

(1893) 07 MAD CK 0008
In the Madras High Court

Venkatasubba and Another		APPELLANT
	Vs	
Appusundram		RESPONDENT

Date of Decision : 12-07-1893

Acts Referred:

Citation : (1894) ILR (Mad) 92

Hon'ble Judges : Arthur J.H. Collins, C.J;Shephard, J

Bench : Division Bench

Judgement

1. We think the learned Judge was right. The section does not require that the writing should be made before the expiration of the period. It only requires a writing as the mode of proving the fact of payment. The appeal must be dismissed with costs.